

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR**

**ORIGINAL APPLICATION NO. 291/584/2019**

**DATE OF ORDER:** 27.09.2019

**CORAM**

**HON'BLE MR. SURESH KUMAR MONGA, JUDICIAL MEMBER  
HON'BLE MR. A. MUKHOPADHAYA, ADMINISTRATIVE MEMBER**

Anup Kumar S/o Shri Brij Kishore, aged about 54 years, R/o E-221, Vaishali Nagar, Jaipur- 302021. Earlier working as Section Engineer, North Western Railway, Jaipur (Group 'B' post). Mob. 982855709.

....Applicant  
Mr. Amit Mathur, counsel for applicant.

**VERSUS**

Union of India through General Manager, North Western Railway, Jagatpura Road, Malviya Nagar, Jaipur-302017.

....Respondent

**ORDER (Oral)**

**Per: Suresh Kumar Monga, Judicial Member**

The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 seeking therein the interest over the delayed payments of retiral benefits.

2. Learned counsel for the applicant stated that before filing the present Original Application, the applicant had submitted representations dated 23.11.2012 and 31.08.2012 (Annexure A/1 collectively), which have not been decided as yet. He further stated that the applicant would be satisfied if a direction

is issued to the respondent to take a decision over his pending representations within a time frame.

3. Keeping in view the afore-stated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of the present Original Application at the admission stage itself without entering into the merits of the case.

4. Accordingly, the Original Application is disposed of with a direction to General Manager, North Western Railway, Jaipur to take a decision over the applicant's pending representations dated 23.11.2012 and 31.08.2012 (Annexure A/1 collectively) and pass a reasoned and speaking order in accordance with law. Needless to observe here that before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of two months from the date of receipt of a certified copy of this order.

5. Ordered accordingly. However, there shall be no order as to costs.

**(A. MUKHOPADHAYA)  
ADMINISTRATIVE MEMBER**

**(SURESH KUMAR MONGA)  
JUDICIAL MEMBER**

Kumawat